NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.45/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s. M/s. Jollystart Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) MAHESTH ATTHAXALE PCS

for Responded

1,2,3,67,9605

Co Shardul Singh Council for Retitioners

Lebin George Advocate for Retitioners

<u>ORDER</u>

C.A. NOS. 206/2013 TO 212/2013 IN C.P. NOS. 45 TO 53/397, 398/CLB/MB/2013

- Ld. Counsel from both the sides marked their presence.
- 2. From the side of the Petitioner, it is pleaded that a copy of the Sur-Rejoinder is handed over today by the other side. Therefore, seeking time to study the contents of the Sur-Rejoinder. One more request has been made to allow to file a short compilation of the documents and orders, which have already been referred in the earlier pleadings so as to facilitate the proceedings.
- 3. After hearing the short submissions of both the sides, the Petitioner is hereby allowed to file the short compilation of orders / documents already referred in the earlier pleadings. No fresh evidence shall be annexed in this compilation. This compilation shall be filed on or before 30th December, 2016. A copy in advance to the other side.

- 4. From the side of the Respondent, Ld. Representative is seeking permission to file an Application so that a witness can be summoned and examined / cross-examined. Respondent is free to file the Application in this regard for due adjudication, if deemed fit.
- 5. Let this C.P. be fixed for hearing on 25th January, 2017. Duly communicated to both sides.

Dated 14.12.2016

Shri M.K. Shrawat Member (Legal)